MANUFACTURE OF LIGHT TRUCKS BY
M/s INSOV AUTO LTD.

\*255. SHRI K. B. CHETTRI: SHRI N. R. CHOUDHURY: SHRI SARDAR AMJAD ALI:

Will the Minister of HEAVY INDUS-TRY be pleased to state:

- (a) whether Insov Auto Limited have been granted licence for manufacturing light trucks in India;
  - (b) if so, the details thereof; and
- (c) whether the unit has started production?

THE MINISTER OF HEAVY INDUSTRY (SHRIT. A. PAI): (a) A letter of intent has been issued to M/s. Insov Auto Ltd. for the manufacture of light commercial vehicles.

- (b) The proposal is to establish a capacity for manufacture of 12,000 vehicles per annum in technical collaboration with V/O Prommashexport of USSR.
  - (c) No, Sir.

Issue of licences for manufacturing tractors

\*256. SHRI SARDAR AMJAD ALI:
SHRI K. B. CHETTRI:
MISS SAROJ PURUSHOTTAM
KHAPARDE:
SHRI KALI MUKHERJEE:

Will the Minister of HEAVY INDUS-TRY be pleased to state:

- (a) whether Government have decided not to issue licences letters of intent to the new entrepreneurs for manufacturing tractors;
- (b) if not, the number of entrepreneurs to whom industrial licences have been issued during the year 1972-73; and
- (c) the estimated production of tractors by the end of 1973-74?

THE MINISTER OF HEAVY INDUSTRY (SHRI T. A. PAI): (a) Yes, Sir. This decision applies only to schemes involving foreign collaboration.

- (b) No Letter of Intent has been issued to any entrepreneur during the year 1972-73. However, a letter of Intent which had been issued earlier was converted into a licence during that year.
  - (c) Around 45,000 tractors.

UNAUTHORISED IMPORT OF ARTICLES
BY AIR FORCE OFFICERS

\*257. SHRI SANDA NARAYANAPPA;
SHRI SITARAM KESRI:
SHRIMATI LAKSHMI KUMARI CHUNDAWAT:
SHRI SAWAISINGH SISODIA:
SHRI K. P. SINGH DEO:
SHRI K. C. PANDA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that a number of Air Force Officers including some top brass have been punished following an inquiry into a case of alleged unauthorised import of luxury items from London;
- (b) if so, what was the total amount of the imported goods involved and the action taken against the officers concerned in this connection; and
- (c) what steps Government propose to take to prevent such incidents in future?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b) An IAF courier aircraft returning from abroad landed at Palam on 31st July 1972. Acting on information received at the Air Headquarters, the Air Force Authorities conducted a search of the returning aircraft. The search revealed that foreign goods valued at about Rs. 65,500 ·C0 had not been declared to the Customs. The smuggled goods were seized and handed over to the Customs Authorities. A Court of Inquiry was conducted by the IAF to investigate the lapses on the part of the Air Force personnel. Disciplinary action has been taken against the personnel involved in the incident.